

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 124/RC/2015**

Subject : An application seeking direction for compliance of order dated 30.10.2014 passed in 134/MP/2011 for the payment of UI bills for the period 3.5.2010 till 31.5.2011 and 1.6.2011 to 30.9.2013 under section 142 of the Electricity Act, 2003.

Date of hearing : 9.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Bharat Aluminium Company Limited

Respondents : Chhattisgarh State Power Transmission Co. Ltd. and another

Parties present : Shri P.C. Sen, Advocate, BACL  
Shri Girish Gupta, CSPTCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed seeking direction to the respondent to comply with the Commission`s order dated 134/MP/2011.

2. The representative of Chhattisgarh State Power Transmission Co. Ltd. (CSTPCL) submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter.

3. After hearing the learned counsel for the petitioner and representative of CSTPCL, the Commission admitted the petition and directed to issue notice to the respondents.

4. The Commission further directed the petitioner to serve copy of the petition on the respondents immediately, if already not served. The respondents were directed to

file their replies by 30.6.2015 with an advance copy to the petitioner who may file its rejoinder if any, by 10.7.2015.

5. The Commission further directed CSPTCL to explain as to why action under Section 142 of the Electricity Act, 2003 should not be initiated against it for non-compliance of the order of the Commission.

6. The petition shall be listed for hearing on 23.7.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**